

**IN THE COURT OF SHRI PULASTYA PRAMACHALA, SPECIAL JUDGE
CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CBI v. R.D. Sharma & Ors.

FIR No. RC-DAI-1995-A-012/ACB/CBI/New Delhi

**U/s. 120-B IPC r/w. 419, 420, 465, 467, 468, 471 & 471-A of IPC & 13(2)
r/w. 13(1)(d) of PC Act, 1988.**

28.09.2020 (At 02:47 PM)

Present : Sh. Neelmani, Id. PP for CBI along with HIO/Insp. Veer Jyoti.
Sh. Daljeet Singh (reader) and Sh. Rajeev Kumar (P.A.) of this
court.

(Through Cisco Webex Meeting App)

This application has been moved by HIO, which has been assigned to me by Id. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi.

Hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing remained satisfactory.

Through this application, HIO seeks permission to obtain certified copies of certain documents, which are stated to be placed in original in the case file. However, the application itself discloses that the case in question is a decided case and the case file has already been consigned to the record room. In decided case, in order to obtain certified copy of any document, there is no need to seek permission of this court. Such provision is well within knowledge of Id. PP. Still, this application was moved before Id. Principal District & Sessions Judge-cum-Special Judge (PC Act), CBI, New Delhi. The applicant is required to apply in the prescribed format before concerned record room directly for the purpose of seeking certified copies.

As per information given by ahalmad, he had already informed the applicant about the goshwara number, which is to be mentioned in the prescribed format of application. In these circumstances, this application is dismissed.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to assistant ahalmad electronically, for compliance and for uploading on the website. A copy of this order be sent to HIO through e-mail/WhatsApp for intimation.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/28.09.2020